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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 66] नई दिल्ली, बृहस्पतिवार, दिसम्बर 30, 2021/पौष 9, 1943 (शक)
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 30th December, 2021/Pausa 9, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 29th December, 2021 and is hereby published for general information:—

THE NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) ACT, 2021

(No. 48 OF 2021)

[29th December, 2021.]

An Act further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2021.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of May, 2014.

61 of 1985.

2. In section 27A of the Narcotic Drugs and Psychotropic Substances Act, 1985, for the words, brackets, letters and figure "clause (viii) of section 2", the words, brackets, letters and figure "clause (viii) of section 2" shall be substituted.

Amendment of section 27A.

Repeal and
savings.

3. (1) The Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 is hereby repealed.

Ord. 8 of
2021.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act.

DR. REETA VASISHTA,
Secretary to the Govt. of India.